



2026:AHC:12770

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 39674 of 2025

Vijay Babu @ Vijay Babu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashutosh Gupta, Vandana Gupta
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Ashutosh Gupta, learned counsel for applicant, Sri Rajendra Prasad Singh, learned State Law Officer for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in Case Crime No.109 of 2025, under Sections 103(1) and 238(A) B.N.S., Police Station Jamuna Par, District Mathura with the prayer to enlarge him on bail.
4. Learned counsel for the applicant has stated that the applicant has nothing to do with the said offence. It was a love marriage between the applicant and the deceased person. There was no question of demand of dowry by him. The applicant is in jail since 12.04.2025 and is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.
5. Learned State Law Officer has vehemently opposed the bail application on the ground that the applicant committed the murder of his wife and had concealed her dead body in the agricultural field by digging a deep pit and the said dead body was recovered at his pointing out, as such, he is not entitled for bail.
6. After hearing learned counsel for the parties and taking into consideration the fact that the dead body has been recovered at the pointing out of the

applicant from a pit, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, ***rejected***.

7. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal impediment.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 19, 2026
(Ravi Kant)